

IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Appeal No.1077 of 2019

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The Branch Manager National Insurance Company Limited Gurudwara Road,
P.O., P.S. and District- Katihar.

... .. Appellant/s

Versus

1. Rekha Devi, Wife of Late Rajpati Prasad Singh @ Rajpati Prasad Das, resident of Village and P.O. - Choundi, P.S. Barsoi, District- Katihar.
2. RupaKumari, Daughter of Late Rajpati Prasad Singh @ Rajpati Prasad Das, resident of Village and P.O. - Choundi, P.S. Barsoi, District- Katihar.
3. Puspa Kumari, Daughter of Late Rajpati Prasad Singh @ Rajpati Prasad Das, resident of Village and P.O. - Choundi, P.S. Barsoi, District- Katihar.
4. Prem Singh, Son of Late Rajpati Prasad Singh @ Rajpati Prasad Das, resident of Village and P.O. - Choundi, P.S. Barsoi, District- Katihar.
5. Vivek Kumar, Son of Late Rajpati Prasad Singh @ Rajpati Prasad Das, resident of Village and P.O. - Choundi, P.S. Barsoi, District- Katihar.
6. Suresh Singh, Son of DhaniLal Singh, (Owner of Vehicle No. BR11S-1914) Resident of Village- Pindhal, P.O. and P.S. Azamnagar, District- Katihar.
7. Santosh Singh, Son of Suresh Singh, (Driver of Vehicle No. BR11S-1914) Resident of Village- Pindhal, P.O. and P.S. Azamnagar, District- Katihar.

... .. Respondent/s

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Appearance :

For the Appellant/s : Mr. Rajesh Kumar Mishra, Adv.
For the Respondent/s : Mr.

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CORAM: HONOURABLE MR. JUSTICE KHATIM REZA
ORAL ORDER

4 20-04-2026 Learned counsel for the appellant submits that the matter has already been settled between the parties and Claim Execution Case No. 05 of 2025 has been disposed of on the basis of compromise between the parties.

2. Considering the aforesaid facts, the instant Miscellaneous appeal is dismissed as withdrawn being infructuous.

3. The statutory amount may be refunded to the



Insurance Company.

(Khatim Reza, J)

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